

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/3461/2024 C.P. (IB)/1170(MB)2019

**IN THE MATTER OF**

Sakharam D Tambolkar

... Petitioner

Vs

M/s. Virtue Infra & Entertainment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Apurva Sanghikar (PH)

For the Respondent:

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**ORDER**

**IA/3461/2024**- On the request of the Counsel for the Applicant, adjourned to  
**12.07.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

208. IA/3454/2023 IA/1082/2023 C.P. (IB)/1170(MB)2019

**IN THE MATTER OF**

Sakharam D Tambolkar

... Petitioner

Vs

M/s. Virtue Infra & Entertainment Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Ashish R. Khanolkar (PH)

For the Respondent: Adv. Anjani Sinha Applicant in IA 3454 of 2023 and Respondent in IA 1082 of 2023 (PH)

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**ORDER**

On the joint request of both the Counsels, adjourned to **22.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/